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Central Administrative Tribunal, Principal Bench

Original Application No. 185 of 2003
M. A. No. 2724/2003

New Delhi, this the 31st day of December, 2003

Hon'ble Mr. Justice V. S. Aggarwal, Chairman
Hon'ble Mr. R. K. Upadhyaya, Member (A)

1. Shri Anand Mohan
S/o late Shri K.C. Barua,
R/o J-64, Gali No. 4
Laxmi Nagar, Delhi-92
2. Shri I.B. Sydney,
S/o late Shri B.S. Sydney,
R/o C-10, House No. 1/1537
Gali No. 1, Man Sarover Park,
Delhi-32

.... Applicants

(By Advocate: Shri S.K. Gupta)

Versus

1. Government of NCT of Delhi
through its Chief Secretary,
Delhi Secretariat, I.G. Stadium
I.P. Estate, New Delhi
2. Principal Secretary (Home),
Government of NCT of Delhi
Delhi Secretariat, I.G. Stadium
I.P. Estate, New Delhi
3. Chief Fire Officer,
Delhi Fire Service,
Fire Headquarters,
Connaught Circus,
New Delhi.
4. Assistant Commissioner (Fire)
Delhi Fire Service,
Fire Headquarters,
Connaught Circus,
New Delhi.

.... Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants has filed an
M. A. No. 2724/2003 stating that in an identical matter i.e.
O.A. 1224/2003 entitled Ramanand and ors. vs. Govt. of
NCT of Delhi, the benefit has been granted. He contends

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that the applicants are identically placed. They would seek the same benefit from the respondents and thereafter if need arises, may file a fresh petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(R.K. Upadhyaya)

Member (A)


(V.S. Aggarwal)
Chairman

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